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All the above mentioned proposals, except one of 1995-96 relating to renovation of an emporia, have been approved.

(c) and (d). For overall development and promotion of handicrafts in the country, including the State of Delhi, the schemes which are being implemented include: training; marketing development support; organisation of marketing programme; design development; setting up of craft development centres and setting up/renovation of emporia.

In addition to above schemes, a permanent "Dilli Haat" has been set up near INA Market. Delhi with a view to providing marketing outlet for the artisans of Delhi and other States. Similarly, the Central Cottage Industries Corporation Ltd. (CCIC) and Handicrafts and Handloom Exports Corporation Ltd. (HHEC) have set up their showrooms in Delhi for marketing of handicrafts of Delhi and of other States. Delhi has also its emporia for sale of handicrafts.

(e) The amount sanctioned for promotion of handicrafts in Delhi under various schemes of the Government during the last three years and the current financial year is as under :-

(Rs. in lakhs)

S.No.	Year	Amount Sanctioned
1.	1993-94	65.69
2.	1994-95	101.75
3.	1995-96	173.24
4.	1996-97	29.93
	(till 20.11.96)	

Limit of Admissible Deduction in Income Tax

- 434. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to state:
- (a) whether the present limit of admissible deduction of Rs.1500/- on account of maintenance of minor children is inadequate:
- (b) if so, whether the Government propose to raise this ceiling in view of the high expenditure on education of children.
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d). The exemption of Rs. 1500 provided under clause (32) of section 10 of the Income-Tax Act is not on account of maintenance of a minor child. Therefor, the question of its adequacy or otherwise does not arise. No proposal to raise the exemption limit is under consideration of the Government.

Garments Export Policy

- 435. SHRI D.P. YADAV: Will the Minister of TEXTILES be pleased to state:
- (a) whether the Government have reintroduced the non-quota exporters entitlement scheme and has earmarked a separate category for new investors for 1997-99; and
- (b) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) (a) and (b). Yes, Sir. In the new Garment Export Entitlement Policy (Quota Policy) 1997-99, the Government have reintroduced the Non-Quota Exporters. Entitlement System with an allocation of five percent of the annual level. It would be an additional benefit to the non-quota exporters and it is likely to encourage them to export more non-quota items. For new investors, a separate system has also been earmarked in the new Policy with a 10% of annual level.

Winding Up of BIFR

- 436. SHRI PRADIP BHATTACHARYYA: Will the Minister of FINANCE be pleased to state:
- (a) whether the Government have mooted a proposal to wind up the functioning of the Board for Industrial and Financial Reconstruction;
- (b) if so, whether the Government propose to adopt any other alternative to BIFR to save the sick PSUs, and
 - (c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c). Government have initiated a total review of Sick Industrial Companies (Special Provisions) Act. 1985 (SICA) and the working of the Board for Industrial and Financial Reconstruction (BIFR) with the intention to bring a new Bill in the Parliament.

Export Made by Visakhapatnam Export Processing Zone

- 437. DR. M. JAGANNATH: Will the Minister of COMMERCE be pleased to state:
- (a) the details of units and their production capacity which have been allotted land in Visakhapatnam Export Processing Zone;
- (b) the value of exports made by these units during each of the last three years;
- (c) the details of units, if any, declared sick before they could start commercial production; and
- (d) the steps taken by the Government to increase the exports from V.E.P.Z.?